### 10.07.2009

### CP 14/2009 (OA No. 141/2007)

Mr. C.B. Sharma, Counsel for applicant. Mr. Gaurav Jain, Counsel for respondents.

Learned counsel for the respondents submits that reply has been filed in this case. The Registry is directed to place the same on record.

Let the matter be listed on 17.08.2009.

(B.L. KHATRI)
MEMBER (A)

(M.L. CHAÜHAN) MEMBER (3)

AHQ

### 17.08.2009

## CP 14/2009 (OA No. 141/2007)

Mr. C.B. Sharma, Counsel for applicant. Mr. Gaurav Jain, Counsel for respondents.

Heard learned counsel for the parties.

For the reasons dictated separately, the CP is disposed of.

(B.L. KHATRI MEMBER (A)

(M.L. CHAUHAN)
MEMBER (3)

AHQ

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH

Jaipur, this the 17<sup>th</sup> August, 2009

# CONTEMPT PETITON NO. 14/2009 IN ORIGINAL APPLICATION NO. 141/2007

### **CORAM:**

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER HON'BLE MR. B.L. KHATRI, ADMINISTRATIVE MEMBER

Bhanwar Singh Rathore son of Late Shri Sayar Singh aged about 36 years, resident of 7, Hari Marg, Civil Lines, Jaipur. Aspirant for appointment on compassionate grounds.

....APPLICANT

(By Advocate: Mr. C.B. Sharma)

#### **VERSUS**

1. Shri N. Gokul Ram, Secretary to the Government of India, Department of Animal Husbandary, Dairying & Fisheries, Ministry of Agriculture, Krishi Bhavan, New Delhi.

2. Dr. Ravindra Prasad Srivastava, Director, Central Cattle Breeding Farm, Suratgarh (Rajathan).

.....RESPONDENTS

(By Advocate: Mr. Gaurav Jain)

### ORDER (ORAL)

The applicant has filed this Contempt Petition for the alleged violation of the order dated 30.04.2008 passed in OA No. 141/2007.

2. Notice of this application was given to the respondents. The respondents have filed their reply. In the reply, the respondents have categorically stated the circumstances under which the representation of the applicant could not be decided within the period allowed by this Tribunal. The respondents have explained the reasons as to why respondent no. 1 cannot filed affidavit and submitted that the matter was considered at Government level. We accepted the explanation submitted by the respondents.

3. Since the representation of the applicant has been rejected by the respondents in terms of our order though at belated stage, we are of the view that the present Contempt Petition does not survives, which is accordingly disposed of. Notices issued to the respondents are hereby discharged. Needless to add that in case the applicant is still aggrieved by the rejection of his representation, he will be at liberty to approach this Tribunal again by filing substantive OA.

(B.L. KHATRI) MEMBER (A)

(M.L. ČHAUHAN) MEMBER (J)

**AHQ**